

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH

CA(CAA)-5(PB)/2018

IN THE MATTER OF:

Digital Think (India) Pvt. Ltd.  
With  
Convergys India Services Pvt. Ltd.

.... APPLICANT / PETITIONER

.... RESPONDENT

SECTION:

Under Section 230-232

Order delivered on 12.01.2018

Coram:

CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the PETITIONER :-

For the RESPONDENT :-

ORDER

On the request made on behalf of the arguing counsel, hearing is deferred to 1<sup>st</sup> February 2017.

*Sd-*  
CHIEF JUSTICE M. M. KUMAR  
PRESIDENT

*Sd-*  
(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)